

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**(CAA)-58(PB)/2017**

**IN THE MATTER OF:**

Ocean View Hospitality Pvt. Ltd.

.... Applicant/Petitioner

**Order under Sections 230-232 of the Companies Act**

**Order delivered on 18.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/Petitioner	:	Shri Sougat Sinha, Sh. Manoj Kumar, Advocates
For the Company Prosecutor	:	
For OL, Delhi	:	Ms. Chetna Kandpal
For the RD(NR)	:	Shri Manish Raj, Advocate

**ORDER**

Learned counsel for the Company prosecutor states that the report of the Regional Director has been finalised and the same shall be filed within this week with a copy in advance to the learned Counsel opposite. Reply, if any, be filed with a copy in advance to the Counsel for the Company prosecutor within a week thereafter.

List the matter on 10<sup>th</sup> August, 2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

18.07.2017  
V. Sethi